

SHRI MORARJI DESAI : They themselves have done. Therefore, if a Bill is bad it is bound to be opposed unless they come to this that no Bill be opposed at the introduction stage.

श्री जार्ज फरनेन्डीज : मोरार जी भाई, आपके बिल के बारे में तो नियम है, जिसके आधर पर विरोध कर सकते हैं ।

श्री रणधीर सिंह : आप ने भी बारूपाल जी के बिल की मुसालफत की थी ।

श्री मधु लिमये : वह बात आप कह सकते हैं । लेकिन उसके बारे में भी समझौता था कि भत्ते आदि के बारे में सर्वसम्मति से काम हो ।
... (व्यवधान) ...

SHRI D.N. TIWARY (Gopalganj) : About this matter.....

MR. CHAIRMAN : About what ? That matter is now finished. The Deputy Prime Minister replied to it.

SHRI D. N. TIWARY : I am giving instances of private Member's Bills...

MR. CHAIRMAN : No please ; that is finished. Now, I go to the next item. Shri Kushwah.

16.35 hrs.

SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL*

Amendment of section 3, 4 etc.

श्री यशवन्त सिंह कुशवाह (भिण्ड) : सभापति महोदय, मैं प्रस्ताव करता हूँ कि संसद सदस्यों के वेतन तथा भत्ता अधिनियम, 1954 में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

SHRI S. M. BANERJEE : I rise to oppose.....

श्री मधु लिमये (मुंगेर) : हर बिल का डिबीजन होगा ।

SHRI SRINIBAS MISRA (Cuttack) : I rise on a point of order under rule 67. Another Bill has been introduced by the Government. So, after the introduction of that Bill which is an identical Bill, cannot be introduced.

MR CHAIRMAN : You are wrong. The Government's Bill has not been introduced.

SHRI S.M. BANERJEE : I rise to oppose the introduction of this Bill both moral and on technical grounds, Mr. Kushwah is an hon. Member of this House; he is an independent Member, having learnings towards the Opposition. I am opposing grant of leave to my hon. friend who belongs to the Opposition to introduce the Bill. Previously a Bill was moved by Mr. Panna Lal Barupal. Now attempts are being made to raise the salaries and allowances of the hon. members of Parliament. I am happy, Mr. Morarji Desai, our Finance Minister, is sitting here in this House. Mr. Panna Lal Barupal's Bill was opposed by me and others. Government wanted to bring a Bill and that Bill was to be introduced today. But the hon. Speaker, in his wisdom, did not allow that and so, the Bill was not introduced.

19.37 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

One Bill, moved by Shri Panna Lal Barupal, is pending in this House. That is to give certain amenities to Members of Parliament. Certain clauses in this Bill which Mr. Kushwah wants to introduce with those that are contained in that. Another Bill *i. e.*, the Government Bill, which was to be introduced but which was not introduced because the hon. Speaker, in his wisdom, did not allow that, also contains practically the same provisions, raising the daily allowance from Rs. 31 to Rs. 51. For your information, may I read certain clauses of this Bill and say why I oppose this Bill ? What Mr. Kushwah wants is...

AN HON. MEMBER : He is going into the Bill.

MR. DEPUTY-SPEAKER : Please do not go in the details of that. You mention one or two instances and finish. Only the question of principle should be debated at this stage.

SHRI S. M. BANERJEE : I have already said that I oppose its introduction both on moral and on technical grounds because this Bill contains the same thing, which Mr. Raghu Ramaiah has mentioned in his statement. Apart from the other concessions, the daily allowance is to be raised from Rs. 31 to Rs. 51 per day. (*Interruption*). The Government's Bill was there; it was to be introduced today. Mr. Kushwah wants not only this but also air-conditioning...

MR. DEPUTY-SPEAKER : Please do not go into the details. As I said, you have only to oppose the principle. That is all.

SHRI S. M. BANERJEE : I want to oppose it because when the Central Government employees wanted a need-based minimum wage, to employees were shot dead... (*Interruptions*).

MR. DEPUTY-SPEAKER : These arguments could be put forward when we take up consideration of the Bill and not at this stage. You have to oppose the principle. You have exercised your right. Now I will put it to the vote of the House.

SHRI S. M. BANERJEE : Only one minute, Sir. You did not allow us to put questions on Mr. Raghu Ramaiah's statement. In a sense, the Bill was not introduced. He

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should not have made that statement. (*Interruptions*)

MR. DEPUTY-SPEAKER : This is absolutely irrelevant.

MR. DEPUTY-SPEAKER : This morning I gave an opportunity that you would read the statement and I will permit you. You said 'No'. Now there can be no more question, no more reference. Please resume your seat.

Now I will put the question.

श्री मधु ललमये (मुंगेर) : मैं दूसरे कारण को लेकर बोल रहा हूँ। मैं कारण बता रहा हूँ। आप एक मिनट भी हमको बोलने नहीं देते।

MR. DEPUTY-SPEAKER : You are a master of procedure.

If I permit you, I will have to permit others. On this occasion when he had given notice that he would like to oppose it at the introduction stage, he was permitted to say a few words regarding the principle. Beyond that I cannot extend the scope of the debate at this hour. Now I am putting the question.

The question is :

"That leave be granted to introduce a Bill further to amend the Salaries and Allowances of Members of Parliament Act 1954."

The Lok Sabha divided :

AYES

16.44 hrs

Ahirwar, Shri Nathu Ram
Ahmed, Shri J.
Atam Das, Shri
Awadesh Chandra Singh, Shri
Babunath Singh, Shri
Basumratary, Shri D.
Baswant, Shri
Bhagavatl, Shri
Bhandare, Shri R. D.
Bhola Nath, Shri
Buta Singh, Shri
Chanda, Shri Anil K.
Chandrika Prasad, Shri

Chaturvedi, Shri R. L.
Chaudhary, Shri Nitiraj Singh
Choudhury, Shri J. K.
Das, Shri N. T.
Deb, Shri D. N.
Deo, Shri R. R. Singh
Deshmukh, Shri K. G.
Dhillon, Shri G. S.
Gowd, Shri Gadilingana
Gupta, Shri Ram Kishan
Heerji Bhai, Shri
Hem Raj, Shri
Jadhav, Shri Tulshidas

Jadhav, Shri V. N.
 Jena, Shri D. D.
 Kachwai, Shri Hukam Chand
 Kahandole, Shri Z. M.
 Kamble, Shri
 Kamala Kumari, Kumari
 Kasture Shri A. S.
 Katham, Shri B. N.
 Kavade, Shri B. R.
 Kedaria, Shri C. M.
 Kesri, Shri Sitaram
 Kinder Lal, Shri
 Kisku, Shri A. K.
 Kureel, Shri B. N.
 Kushwah, Shri Y. S.
 Lalit Sen, Shri
 Lutfal Haque, Shri
 Mahadeva Prasad, Dr.
 Mahajan, Shri Vikram Chand
 Maharaj Singh, Shri
 Majhi, Shri M.
 Malhotra, Shri Inderjit
 Mandal, Shri B. P.
 Mandal, Dr. P.
 Marandi, Shri
 Masuria Din, Shri
 Meetha Lal, Shri
 Mehta, Shri B. M.
 Melkote, Dr.
 Mrityunjay Prasad, Shri
 Mukerjee, Shrimati Sharda
 Murti, Shri M. S.
 Nageshwar, Shri
 Naidu, Shri Chengalraya
 Naik, Shri G. C.
 Nayar, Dr. Sushila
 Oraon, Shri Kartik
 Pahadia, Shri
 Palchoudhuri, Shrimati Ila
 Pandey, Shri Vishwa Nath
 Parmar, Shri Bhaljibhai
 Partap Singh, Shri
 Parthasarathy, Shri
 Patel, Shri Manubhai
 Patel, Shri N. N.
 Patil, Shri C. A.
 Patil, Shri Deorao
 Patil, Shri N. R.
 Patil, Shri S. D.

Patil Shri T. A.
 Poonacha, Shri C. M.
 Pramanik, Shri J. N.
 Raghu Ramaiah, Shri
 Raj Deo Singh, Shri
 Rajani Gandha, Kumari
 Rajasekharan, Shri
 Ram, Shri T.
 Ram Dhan, Shri
 Ram Swarup, Shri
 Randhir Singh, Shri
 Rao, Shri Thirumala
 Rohatgi, Shrimati Sushila
 Roy, Shrimati Uma
 Sadhu Ram, Shri
 Saigal, Shri A. S.
 Sambasivam, Shri
 Sanji Rupji, Shri
 Sen, Shri Dwaipayana
 Sen, Shri P. G.
 Sethi, Shri P. C.
 Shah, Shrimati Jayaben
 Shah, Shri Shantilal
 Shah, Shri T. P.
 Shambhu Nath, Shri
 Sharma, Shri M. R.
 Sharma, Shri Nawal Kishore
 Shastri, Shri Ramanand
 Sheo Narain, Shri
 Shinkre, Shri
 Shiv Chandika Prasad, Shri
 Shukla, Shri Vidya Charan
 Siddeshwar Prasad, Shri
 Snatak, Shri Nar Deo
 Solanki, Shri S. M.
 Sonar, Dr. A. G.
 Sonavane, Shri
 Sunder Lal, Shri
 Supakar, Shri Sradhakar
 Sursingh, Shri
 Suryanarayana, Shri K.
 Thakur, Shri Gunanand
 Tiwary, Shri D. N.
 Tiwary, Shri K. N.
 Tularam, Shri
 Veerappa, Shri Ramachandra
 Verma, Shri Balgovind
 Virbhadra Singh, Shri
 Vyas, Shri Ramesh Chandra

NOES

Abraham, Shri K. M.
 Banerjee Shri S. M.
 Chakrapani Shri C. K.
 Esthose, Shri P. P.
 Fernandes, Shri George
 Gopalan, Shri P.
 Joshi, Shri S. M.

Limaye, Shri Mudhu
 Misra, Shri Srinibas
 Molahu Prasad, Shri
 Pandey, Shri Sarjoo
 Paswan, Shri Kedar
 Ram Charan, Shri

*Sankata Prasad, Dr.
Satya Narain Singh, Shri
*Sethuramae, Shri N.

Sharma, Shri Yogendra
Singh, Shri J. B.

MR. DEPUTY-SPEAKER : The result† of the division is : Ays-124; Noes-18.

The motion was adopted.

श्री यशवन्त सिंह कुसबाह : उपाध्यक्ष जी, मैं विधेयक पेश करता हूँ ।

16.42 hrs.

CONSTITUTION (AMENDMENT)

BILL—contd.

(Amendment of articles 75, 164, etc.)

by Shri Kameshwar Singh

MR. DEPUTY-SPEAKER : We will now proceed with the further consideration of the Constitution (Amendment) Bill.

श्री मधु लिमये : (मुंनेर) उपाध्यक्ष महोदय, आज जो हुआ है उसके विरोध में मैं कुछ बोलना नहीं चाहता हूँ । अब लड़ाई शुरू हो गयी है । आप ने जो कुछ आज किया उस को वापस नहीं लेंगे तो इस सदन की कार्यवाही कैसे चलेगी मैं देखता हूँ ।

मैं नहीं बोलना चाहता । मुझे नहीं बोलना है ।

MR. DEPUTY-SPEAKER : Now the Minister will reply.

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : Sir, there are three points in the Bill. The most important is this, whether Chief Ministers and Prime Minister should be Members of the Lower

Houses at the States and at the Centre. It is not a question of opposition to that principle with which I oppose this Bill now. Because, this matter was considered in the Committee on Defections. This Committee on Defections was appointed by the Government of India on the recommendations made by this House. And, that Report has been placed on the Table of the House by the Home Minister early in this Session with a statement that he would welcome a discussion on the recommendation of the Committee in this House.

Since a discussion on the recommendation of that Committee has to take place in this House, I submit, it would be premature now to translate one of the recommendations into a part of the Constitutions.

For that reason, and for that reason only, I would oppose these provisions for the amendment of Articles 164 and 75 because we are discussing the matter.

Now, Sir, if you go into the Report of the Committee on Defections which has been laid on the Table of the House, you will see that this recommendation also is there, by the majority, and it is coupled with some other recommendations also.

So, this is a matter which has been taken as a whole picture and for that reason I would submit that Shri Kameshwar Singh would be well-advised now to withdraw this Bill.

Then, there is Article 326 which provides that the right of franchise in

*Wrongly voted for NOES

†The following members also recorded their votes :

AYES : Sarvshri S. N. Misra, N. Sethuramae, Dr. Sankata Prasad and Shrimati Ganga Devi.

NOES : Sarvshri Ghayoor Ali Khan and K. M. Madhukar.